



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 6th February 1939.

No. 477-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

CANCELLATION.

Lucknow, 17th January 1938.

No. 6937/VIII—184(11)-38.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), read with section 21 of the General Clauses Act, 1897 (Act X of 1897), the Provincial Government is pleased to

rescind the following notifications declaring to be forfeited to His Majesty every copy of the publications mentioned against each:

- (1) No. 2502/VIII—1270, dated May 18, 1931, about "Bhagat Singh Number" of the Hindi illustrated weekly newspaper *Abhyudaya* of Allahabad, dated, May 8, 1931, edited, published and printed by Pandit Ram Bharos Malaviya at the Abhyudaya Press, Prayag.
- (2) No. 3391/VIII—1684, dated December 1, 1931, about "Kisan Ank" (Peasants' number) of the same paper, dated November 18, 1931, edited by Pandit Venkatesh Narayan Tewari and printed and published by the person mentioned in (1) above.

By order of the Governor,

C. W. GWYNNE,

Chief Secretary.

The 6th February 1939.

No. 479-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Lahore, the 17th December 1938.

No. A-7(7) 19-S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 42 of the Gurmukhi "KIRTI-LEHR", Meerut, U.P., dated the 4th December 1938, printed by Harmindar Singh (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "Kirti-Lehr", 145/1, Western Kutichery Road, Meerut, on the ground that it contains matter of the nature described in clause (d) of sub-section (1) of section 4 of the said Act.

Lahore, the 12th January 1939.

No. 286/10543-P.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of the two calendars for 1939 printed at Bhagwan Press, Sukkur, bearing the photos of Guru Nanak Dev and Guru Gobind Singh and with the letter heads "The World's Voice Johnnie Walker Cigarettes for Taste and Quality" and "Let Your Choice be Luck Cigarettes for Taste and Quality", respectively, on the ground that they contain matter of the nature described in clause (h) of sub-section (1) of section 4 of the said Act read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secretary to Government, Punjab.

LAW, COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATION.

The 3rd February 1939.

No. 744—II-E-5/39-Com.—The following notifications, issued by the Government of India, Department of Labour, is republished in the *Orissa Gazette* for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, the 22nd December 1938.

No. M.-826(1).—In exercise of the powers conferred by section 4 and sub-section

(1) of section 29 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following further amendments shall be made in the Petroleum Rules, 1937, the same having been previously published as required by sub-section (2) of section 29 of the said Act, namely:—

In the said Rules—

(1) Rule 30 shall be renumbered as sub-rule (1) of that rule and in the sub-rule as so renumbered for the words "certified annually as suitable for" the words "licensed annually for" shall be substituted;

(2) After sub-rule (1) of rule 30 as so renumbered the following sub-rule shall be inserted, namely:—

"(2) The licence referred to in sub-rule (1) shall be granted in such form and on payment of such fees as may be specified by the Central Government in this behalf and the licence shall remain in force for a period of 12 months."

New Delhi, the 22nd December 1938.

No. M.-826 (2).—In pursuance of sub-rule (2) of rule 30 of the Petroleum Rules, 1937, the Central Government is pleased to prescribe the appended Form for the grant of licences under that rule in respect of ships or other vessels for the carriage of petroleum in bulk by water and to direct that fees on the following scale shall be payable for such licences:—

	Rs.
(a) ship or other vessel not exceeding 100 tons gross tonnage	64
(b) for every additional 50 tons gross tonnage or fraction thereof	8

Licence for the carriage of petroleum in bulk by water.

Name of vessel

Official No.

Gross tonnage

Name of owners

Fee Rs.

The above vessel is hereby licensed for the carriage of petroleum in bulk by water, under rule 30 of the Petroleum Rules, 1937, subject to the provisions of those Rules and the Petroleum Act, 1934.

The petroleum shall be stored only in—

(1) the following parts* of the vessel:—

(2) the following manner,* that is to say,

This licence shall remain in force till the
day† of 193 .

Issued at the
day of 193 .

(Licensing authority appointed
under rule 30 of the Petroleum
Rules, 1937.)

New Delhi, the 22nd December 1938.

No. M.-826 (3).—The Central Government is pleased to direct that in the notification of the Government of India in the late Department of Industries and Labour, no. M.-826(2), dated the 31st March 1937, for the word "certify" the word "license" shall be substituted, and the words "as suitable" shall be omitted.

M. S. A. HYDARI,

Secy. to the Govt. of India.

*The parts of the vessels and the manner of storage to be specified in detail by the licensing authority in consultation with the Chief Inspector of Explosives.

† Twelve months from the date of issue of licence.